

F. No. J-11017/1/2018-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 14th November, 2019

ORDER

The President is pleased to **allow** the Litigation Incharges for the courts/tribunals within the newly created Union Territory of Jammu & Kashmir and Union Territory of Ladakh, as mentioned under column-III in the table below, to engage panel counsel amongst the panel for the concerned court / tribunal mentioned under column-II, for conducting Central Government litigations pertaining to the newly created Union Territory of Jammu & Kashmir and Union Territory of Ladakh before the concerned court / tribunal:

Sl. No.	Name of Court / Tribunal within newly created UT of Jammu & Kashmir and UT of Ladakh	Concerned Litigation Incharge
I	II	III
1.	High Court of Jammu & Kashmir, at Jammu	Assistant Solicitor General of India for the High Court of Jammu & Kashmir at Jammu
2.	High Court of Jammu & Kashmir, at Srinagar	Assistant Solicitor General of India for the High Court of Jammu & Kashmir at Srinagar
3.	Central Administrative Tribunal (CAT), Circuit Bench at Jammu	Senior Central Government Standing Counsel for CAT, Circuit Bench at Jammu
4.	Armed Forces Tribunal (AFT), Regional Bench Srinagar, at Jammu	Senior Central Government Standing Counsel for AFT, Regional Bench Srinagar at Jammu
5.	District & Subordinate Courts in the erstwhile state of Jammu & Kashmir	Standing Government Counsel for the concerned District & Subordinate Court within the UT of Jammu & Kashmir or UT of Ladakh

2. Hindi version of this order will follow.


(S. R. Mishra)
Additional Secretary

Copy to:-

1. PS to ML&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. The Commissioner / Secretary, The Administration of Union Territory of Ladakh (through email) w.r.t. his DO letter No. UTL/File-01(Legal) 2019 dated 04.11.2019 for information.
3. The Under Secretary, Ministry of Home Affairs, Department of Jammu, Kashmir & Ladakh Affairs, Ladakh Section w.r.t. their OM No. 12011/22/2019-L dated 05.11.2019 for information.
4. Shri Tahir Majid Shamsi, Asstt. SGI, High Court of Jammu & Kashmir at Srinagar, R/o Shamsi Mansion, Atmanz, Bilalabad, Chadoora, Budgam, Kashmir (J&K) for information and compliance.
5. Shri Vishal Sharma, Asst. SGI, High Court of Jammu & Kashmir at Jammu, H. No. 45, Lane No. 1, Garden Avenue, Near Govt. Guest House, Jammu-180016 for information and compliance.
6. The Registrars of both the wings of the High Court of Jammu & Kashmir at Jammu & at Kashmir.
7. Shri Raghu Kumar Mehta, Sr. CGSC for CAT, Circuit Bench at Jammu, R/o 99/3, Upper Nagar, Jammu for information and compliance.
8. Shri Vikas Sharma, Sr. CGSC for AFT, RB Srinagar at Jammu, R/o 99/4, Upper Roop Nagar, Jammu for information and compliance.
9. The Registrars of CAT, Circuit Bench at Jammu and of AFT, RB Srinagar at Jammu.
10. All the Standing Govt. Counsel for various District & Subordinate Courts within Union Territory of Jammu & Kashmir and Union Territory of Ladakh for information and compliance.
11. All the District Judges within Union Territory of Jammu & Kashmir and Union Territory of Ladakh.
12. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
13. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled counsel' for the information of all concerned.
14. Guard File/Judicial Section with 5 spare copies.



(D. Srinivas)

Section Officer (Judicial)

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